

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 228-229 of 2020

In the matter of:

Shubh Infraatech Pvt. Ltd.

....Appellant

Vs.

Sameer Bansal & Ors.

....Respondents

Present

For Appellant: Mr. Akshat Goel & Mr. Aditya Singh, Advocates.

For Respondents: Mr. P. Nagish, Advocate.

Mr. Avnish Singh, for R-2 & ROC.

Mr. Akshay Sharma, for R-3.

Mr. Gaurav Keswani, for R-4.

Ms. Adeeba Mujahid (Income Tax Department), for R-7

ORDER
(Virtual Mode)

23.03.2021: In terms of the Order dated 10.02.2021 the Learned Counsel for Respondent No. 7 has filed their Reply Affidavit on 22.03.2021, soft copy (through e-mail).

Advance copy has been served to the Counsel for the Appellant.

Learned Counsel for Respondent No. 7 is directed to file hard copy of their Reply Affidavit latest by 2nd April, 2021.

Counsel for Respondent No. 2/ ROC is also present.

Rejoinder, if any, on behalf of Appellant to be filed one week, thereafter.

List this matter on **3rd May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn